

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-210**  
IB-1924(ND)/2019

**IN THE MATTER OF:**

M/s. Satkar Logistics pvt.Ltd.

**Vs.**

M/s. M/s. Ambassador Logistics Pvt.Ltd

...APPLICANT

...RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 17.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant : Mr. Ketan Madan, Mr. Himashu Harbola, Mr. Parshant Badola,  
Advocates

For the Respondent :

For the Intervener :

**ORDER**

Counsel for both the sides are present. At this stage, Mr. Rajender Bisht who is one of the Director of the Corporate Debtor is present. He submitted that there requires reconciliation of the accounts of the parties. In view of it, both the sides are directed to reconcile the account and to report the firm figure with regard to the liability of either of the parties, if any. In case the same is not possible, then both the parties shall remain present before this court next date of hearing.

List on 12.03.2020.

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**